THE HIGH COURT OF MEGHALAYA AT SHILLONG

ORDER

Dated, the 3rd April, 2025

No. HCM.II/34/Pt.II/2014/Estt/5:- Pursuant to judgment dated 6.03.2025 passed by the Hon'ble Supreme Court of India in Civil Appeal Nos.3640-3642 of 2025 {Arising out of SLP (C) Nos.8490-8492 of 2020} titled "Periyammal (Dead) through LRS & Ors. Vrs. V. Rajamani & Anr. Etc." and in compliance thereof, the Hon'ble Chief Justice is pleased to hereby direct the Presiding Officers to ensure that execution petitions pending in various Courts in the District Judiciary in the State of Meghalaya including the new petitions filed hereon shall henceforth be decided and disposed without fail within a period of 6 (six) months, otherwise the concerned Presiding Officer may be answerable to this High Court on its administrative side.

By order etc.,

REGISTRAR GENERAL

Dated, the 3rd April,2025

Memo. No. HCM.II/34/Pt.II/2014/Estt/5-A

Copy to:-

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for kind information of His Lordship.
- 4. All District & Sessions Judges, Meghalaya for favour of kind information and necessary action, along with a request to circulate the same to all Judicial Officers within your jurisdiction for compliance.
- 5. The Registrar (Judicial Service), High Court of Meghalaya, for kind information.
- 6. The System Analyst, High Court of Meghalaya, for uploading the same in the official website of this High Court.
- 7. Office file.

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REGISTRAR GENERAL